

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 108
(IB)-1362(PB)/2018

IN THE MATTER OF:

M/s. ICICI Bank Ltd.

Vs.

Jyoti Builtech Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 05.07.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

DR. V.K SUBBURAJ,
HON'BLE MEMBER (TECHNICAL)

PRESENTS

For the RP

For the Respondent

Mr. Vinod Kr. Chaurasia, Adv.

ORDER

Despite the service of application to non applicants-respondent as per the affidavit of service, the Ex-Promoter/Director as well as the accountant of the corporate debtor have failed to put in appearance. The details of non applicants-respondents are not available on record. Appropriate application may be filed along with details.

List for further consideration on 24.07.2019.

-Sd-

(M.M.KUMAR)
PRESIDENT

-Sd-

(V.K SUBBURAJ)
MEMBER (TECHNICAL)